

**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH : BANGALORE**

**BEFORE SHRI A.K GARODIA, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

ITA No.2811/Bang/2018
Assessment Year : 2015-16

Amarish Kumar Sobhagmal [HUF], #385, 4 th Floor, RMV 2 nd Stage, 2 nd Block, 80ft Road, Sanjaynagar, Bengaluru-560 094. PAN – AAEHA 9188 H	Vs.	The Income Tax Officer, Ward-5(2)(1), Bengaluru
APPELLANT		RESPONDENT

Assessee by	:	Shri Ravishankar S.V, Advocate On behalf of Shri V Srinivasan, Advocate
Revenue by	:	Smt. R Premi, JCIT (DR)

Date of Hearing	:	23-09-2020
Date of Pronouncement	:	25 -09-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order dated 25/07/2018 passed by Ld.CIT(A)-5, Bengaluru for assessment year 2015-16.

2. A letter dated 21/09/2020 has been filed by Ld.AR stating that, assessee has opted for Vivad se Vishwas

Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

In the result, with above liberty, we dismiss present appeal as withdrawn.

Order pronounced in the open court on 25th Sept, 2020.

Sd/-

(A.K GARODIA)
Accountant Member

Bangalore,

Dated, the 25th Sept, 2020.

/Vms/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

Sd/-

(BEENA PILLAI)
Judicial Member

By order

Assistant Registrar, Income-Tax Appellate Tribunal.
Bangalore.

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-09-2020		Sr.PS
3.	Draft proposed & placed before the second member	-09-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-09-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-09-2020		Sr.PS/PS
6.	Kept for pronouncement on	-09-2020		Sr.PS
7.	Date of uploading the order on Website	-09-2020		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-09-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS